

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1357/2024

In the matter of:

Rashi Sharma

...Applicant

Versus

Harmeet Singh & Ors.

...Respondents

NDOH:-06.02.2026

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Filed by:

New Delhi:

Dated: __.02.2026

25 FEB 2026

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

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Original Application No. 1357/2024

In the matter of:

Rashi Sharma

...Applicant

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Harmeet Singh & Ors.

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE.**

I, SIDDHARTHA GAUTAM, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

2. That this Hon'ble Tribunal took up the above referred matter on 11/12/2024 with regards to the alleged grievance of extraction of ground water. This Hon'ble Tribunal appointed joint Committee of CPCB and Delhi Jal Board to check the contents of the OA. Delhi Jal Board filed



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compliance report on 25.01.2025 annexing the joint committee report (Page number 306-320 of the case file of this Hon`ble Tribunal).

3. That in compliance with the order`s passed by this Hon`ble Tribunal, DPCC filed the action taken reports on 10.02.2025 (page number 140-162), which is available on the records of this Hon`ble Tribunal.
4. That, answering respondent imposed and recovered EC of Rs 3,00,000/- (through RTGS) & Rs 2,00,000/- from the PPs/owners of 42A and 43 Bungalow Road, Delhi respectively. Copies of the order passed in this regard are annexed herewith as **Annexure- R-6/1 (colly)**.
5. That, answering respondent is collecting the EDC/ EC in a dedicated bank account maintained in this regard. DPCC is utilising the EDC amount in the following head:
 - Hiring of outsourced Technical/Scientific Staff in Air Lab and Water Lab. (Activity at Point No. vi & vii of O.A No. 101/2019).
 - Hiring of vehicles hired for the activities of Air & Water Laboratories shall be released through EDC fund. (Activity at Point No. i & vii of O.A No. 101/2019).
 - Setting up, installation, commissioning and O& M of Ambient Noise Monitoring Stations at Delhi. (Activity at Point No. i, iii & vii of O.A No. 101/2019)
 - IEC activities including Publication in Newspapers and for engaging NGOs for mass awareness/watch and ward activities w.r.t prohibition on dumping of solid waste in drains Yamuna, immersion/throwing of puja samagri/flowers etc. (Activity at Point No. x of O.A No. 101/2019)
 - Rejuvenation of water bodies through concerned agency. (Activity at Point No. ii & xi of O.A No. 101/2019)



- Setting up, installation, commissioning and O& M of real time water quality monitoring stations in River Yamuna & Drains etc. (Activity at Point No. i & vii of O.A No. 101/2019)
- Setting up/Upgradation of Air Lab & Water Lab infrastructure including at new premises. (Activity at Point No. i & vii of O.A No. 101/2019)
- Studies related to upgradation and construction of CETP (Activity as mentioned in point number iii & v of O.A No. 101/2019)

6. It is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.

Santam
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

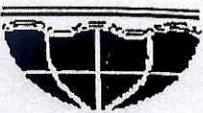
Verified at New Delhi on this 5 day of February, 2026.

Santam
DEPONENT



ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF NCT OF DELHI

- 5 FEB 2026

	<p>DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 2nd FLOOR, C-BLOCK, VIKAS BHAWAN-II, UPPER BELA ROAD, CIVIL LINES DELHI-54 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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File No. DPCC/CMC-VII/C&DProjects/ 5031

Date: 30-12-24

Subject: Direction for imposition of Environmental Compensation - reg.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198 (E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification No. GSR 106 (E) dated 20.02.1987.

Whereas, Delhi is facing air pollution above the prescribed levels and the air quality w.r.t. levels of pollutants like Particulate Matter (PM_{2.5} & PM₁₀) is deteriorating thereby affecting public health. Activities related to construction and demolition have been identified as one of the major sources of air pollution and continuation of such activities without proper dust pollution control measures aggravate the situation.

And Whereas, Hon'ble Supreme Court of India and Hon'ble National Green Tribunal vide various orders have directed Government of NCT of Delhi to initiate steps to curb dust pollution. The Hon'ble National Green Tribunal has passed certain directions for controlling environment pollution in Delhi and also fixed compensation to be paid for violation in terms of the section 15 of the National Green Tribunal Act, 2010 for polluting the environment.

And whereas, the construction site at M/s Spectrum Construction Co. C/o Sh. R.D. Singh & Sh. Anil Bagai, 42A, Bunglow Road, Kamla Nagar, Delhi - 110007 (hereinafter referred as the Addressee) was inspected by the officials of DPCC on 25.10.2024 and the following observations/deficiencies were made wrt dust pollution control guidelines:

1. Dust/wind breaking walls of appropriate height around the periphery of the construction site was not compliance.

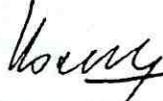
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2. Tarpaulin or green-net on scaffolding around the area under-construction and the building was not compliance.
 3. No wheel washing arrangement of vehicles was observed.
 4. All construction debris and construction material of any kind should be stored on the site and not dumped on public roads or pavements were not compliance.
 5. Grinding and cutting of building materials in open area .Wet jet not be used in grinding and stone cutting
 6. Loose soil and construction & demolition waste and many other construction material that cause dust were left uncovered.
 7. Unpaved surfaces and areas was not being adequately sprinkle with water to suppress dust.
 8. No dust-mask on workers working in construction site.
 9. No dust mitigation measure were being displayed prominently at the construction site for easy public viewing
 10. Illegal Ground water extraction for Commercial usage.
 11. C&D site was not registered on DPCC dust portal.

And whereas, SCN proposing Environmental Compensation of Rs 3,00,000/- (Three Lakh Only) was issued to you vide letter dated 13.11.2024 through speed post. The addressee has not submitted any reply of the said Show Cause Notice.

In view of above, the competent authority in DPCC has decided to impose Environmental Compensation of Rs 3,00,000/- (Three Lakh Only).

Now, therefore you are hereby directed to deposit an amount of Rs 3,00,000/- (Three Lakh Only) as Environmental Compensation in the form of Banker's cheque/Demand Draft or through RTGS/online system in Account No. 40071442347(IFSC Code: SBIN0005715) (Bank & Branch: State Bank of India, Kashmere Gate, Delhi-110006) in favour of Delhi Pollution Control Committee or DPCC within 15 days.

This issues with the approval of the Chairman, DPCC


Incharge, CFC-II

To,
M/s Spectrum Construction Co.
C/o Sh. R.D. Singh & Sh. Anil Bagai,
42A, Bunglow Road, Kamla Nagar, Delhi – 110007

By Speed Post

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI) 2nd FLOOR, C-BLOCK, VIKAS BHAWAN-II, UPPER BELA ROAD, CIVIL LINES DELHI-54 (visit us at website : http://dpcc.delhigovt.nic.in/)</p>	
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File No. DPCC/CMC-VII/C&DProjects/ 5032

Date: 30-12-24

Subject: Direction for imposition of Environmental Compensation - reg.

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198 (E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification No. GSR 106 (E) dated 20.02.1987.

Whereas, Delhi is facing air pollution above the prescribed levels and the air quality w.r.t. levels of pollutants like Particulate Matter (PM_{2.5} & PM₁₀) is deteriorating thereby affecting public health. Activities related to construction and demolition have been identified as one of the major sources of air pollution and continuation of such activities without proper dust pollution control measures aggravate the situation.

And Whereas, Hon'ble Supreme Court of India and Hon'ble National Green Tribunal vide various orders have directed Government of NCT of Delhi to initiate steps to curb dust pollution. The Hon'ble National Green Tribunal has passed certain directions for controlling environment pollution in Delhi and also fixed compensation to be paid for violation in terms of the section 15 of the National Green Tribunal Act, 2010 for polluting the environment.

And whereas, the construction site at M/s SS Buildwell C/o Sh. Ranjit Singh Kohli, 43, Bunglow Road, Kamla Nagar, Delhi- 110007 (hereinafter referred as the Addressee) was inspected by the officials of DPCC on 25.10.2024 and the following observations/deficiencies were made wrt dust pollution control guidelines:

1. Dust/wind breaking walls of appropriate height around the periphery of the construction site was not compliance.

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2. Tarpaulin or green-net on scaffolding around the area under-construction and the building was not compliance.
3. No wheel washing arrangement of vehicles was observed.
4. All construction debris and construction material of any kind should be stored on the site and not dumped on public roads or pavements were not compliance.
5. No loose soil or sand or Construction & Demolition waste or any other construction material that causes dust shall be left uncovered were not compliance.
6. Unpaved surfaces and areas was not being adequately sprinkle with water to suppress dust.
7. No dust-mask on workers working in construction site.
8. No Arrangement for Medical Help present on site.
9. No dust mitigation measure were being displayed prominently at the construction site for easy public viewing
10. Illegal Ground water extraction for Commercial usage.

And whereas, SCN proposing Environmental Compensation of Rs 2,00,000/- (Two Lakh Only) was issued to you vide letter dated 13.11.2024 through speed post. The addressee have submitted the reply of the said Show Cause Notice vide letter dated 25.11.2024 and same is found not satisfactory.

In view of above, the competent authority in DPCC has decided to impose Environmental Compensation of Rs 2,00,000/- (Two Lakh Only).

Now, therefore you are hereby directed to deposit an amount of Rs 2,00,000/- (Two Lakh Only) as Environmental Compensation in the form of Banker's cheque/Demand Draft or through RTGS/online system in Account No. 40071442347(IFSC Code: SBIN0005715) (Bank & Branch: State Bank of India, Kashmere Gate, Delhi-110006) in favour of Delhi Pollution Control Committee or DPCC within 15 days.

This issues with the approval of the Chairman, DPCC


Incharge, CFC-II

To,
M/s SS Buildwell C/o Sh. Ranjit Singh Kohli,
43, Bunglow Road,
Kamla Nagar, Delhi- 110007